## Plan to attack cargo and oil tankers in high seas

2331. SHRI ANIL DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Pakistani terrorist group L-e-T planned a 26/11 type attack in the port, cargo and oil tankers in high seas with better sea strike capabilities and deep diving training technique;

(b) whether in view of the same, country is equipped better to face any such eventuality; and

(c) whether Government is aware about the 'samudri jihad' concept of the Pakistani terrorist groups?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) As per available information, there is no specific input about any terrorist group planning a 26/11 type attack in the Port, Cargo and oil tankers in the high seas. However, available inputs indicate that the Pakistan based terrorist groups continue to train their cadres for underwater strike capabilities in a bid to infiltrate them into India by sea/water ways.

(b) Yes, Sir.

(c) As per available inputs, the Pakistan based terrorist organisation had exhorted its cadres for 'Samundari Jihad' against India.

## Pay parity between contractual and regular employees of NDMC

2332. DR. R. LAKSHMANAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether NDMC has taken/taking steps to ensure pay parity between its contractual and regular employees;

(b) if so, the details thereof;

(c) whether Government has taken any steps to complement the judgement passed by Supreme Court in State of Punjab and Others *Vs.* Jagjit Singh and Others with regard to equal pay for equal work in NDMC;

(d) if so, the details thereof;

(e) whether Government has taken steps to ensure equal pay for equal work to contractual employees as mandated in Section 25 (2) (V) (a) of Contractual Labour (Regulation and Abolition) Act, 1970; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) The New Delhi Municipal Council (NDMC) has informed that persons engaged on contract basis are paid in accordance with the recommendations of Central Pay Commission. The judgment 26.10.2016 of the Hon'ble Supreme Court in the matter State of Punjab and Ors. *Versus* Jagjit Singh and Ors. (Civil Appeal No. 213 of 2013) is under consideration.

(e) and (f) The said rule is applicable in case of workmen employed by the contractor and engaged in work awarded to the said contractor on behalf of the Principal Employer, which is not the case in NDMC.

## Rape kits in police stations

2333. SHRI A. K. SELVARAJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that 20 to 30 per cent of sexual assaults take place in shelter homes in the country;

(b) if so, the details thereof;

(c) whether it is also a fact that Government is considering to buy 79 lakh rape kits and distribute these across the country;

(d) whether it is also a fact that Government is considering that all the police stations in the country should have at least three rape kits; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) No separate data is maintained on sexual assaults in the shelter homes.

(c) The Bureau of Police Research and Development (BPR&D) under the Ministry of Home Affairs (MHA) is undertaking a training course for Investigation Officers and Prosecution Officers on collection, storage and transportation of forensic evidence in sexual assault cases, including use of Sexual Assault Evidence Collection Kit (SAECK). BPR&D is providing 100 SAECK to each State/UT as part of training for orientation.

(d) and (e) As per List-II in the Seventh Schedule to the Constitution, 'Police' and 'Public Order' are State subjects and the States are competent to equip their police stations suitably.